

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/811(CH)2024

And

CP(IB) No. 137/Chd/Hry/2023

IN THE MATTER OF:

Dinesh Gupta

...

Petitioner

Under Section: 94(1), 99, IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Shubham Gupta, proxy counsel

For the RP : Mr. APS Madaan, proxy counsel

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

IA(I.B.C)/811(CH)2024

This application has been filed for placing on record the report filed on behalf of the RP under Section 99 of the Code. The same is taken on record subject to just exceptions. Thus ***IA(I.B.C)/811(CH)2024 is disposed of*** with a direction to tag the same with the main petition for reference purpose.

CP(IB) No. 137/Chd/Hry/2023

The learned counsel for the RP to supply the copy of the RP report to the counsel opposite within two days and file affidavit of service to that effect within one week.

Objections to the report, if any, be filed within one week after receiving the copy of the report with a copy in advance to the counsel opposite. Response, thereto, if any be filed one week thereafter with a copy in advance to the counsel opposite.

List on 20.05.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)